

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : AT HYDERABAD

OA 572/94.

Dt. of Order: 19-5-94.

M.V.Ramanaiah

...Applicant  
Vs.

1. The Postmaster General,  
AP Southern Region,  
Kurnool-518005.
2. The Superintendent of Post  
Offices, Proddatur Division,  
Proddatur - 516361.
3. The Chief Postmaster General,  
AP Circle, Hyd-1.

...Respondents

Counsel for the Applicant : Shri T.V.V.S.Murthy

Counsel for the Respondents : Shri V. Bhimanna Addl. CASE

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CANDRASEKHAR REDDY : MEMBER (J)

....2.

(36)

OA 572/94

ORDER

( AS PER SHRI A.B. GORTHI, MEMBER (ADMN.)

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The applicant is aggrieved by the order  
Asst.  
dated 6-5-94 issued by the Director of Postal  
Services, Kurnool transferring him from Jammala-  
madugu to Pulivendla.

2. The applicant was working as officiating  
Postmaster, Pulivendla when he requested vide his  
representation dated 30-1-93 for transferring  
him to Jammalamadugu on the ground that he was  
not keeping good health ever since he joined  
office at Pulivendla. His request was accepted  
by the D.P.S. and the applicant was transferred  
from Pulivendla to Jammalamadugu vide order dated  
19-2-93. The said order was to the effect that  
as the transfer was ordered at the request of the  
applicant he would not be entitled to any TA & TP.  
In compliance with the said order, the applicant  
took charge at Jammalamadugu and was working there  
when suddenly he was confronted with the impugned  
transfer order.

3. Heard learned counsels for both the parties.  
Shri T.V.V.S. Murthy, learned counsel for the  
applicant has assailed the transfer order firstly  
on the ground that the applicant having been  
shifted to Jammalamadugu on his own request should  
have been allowed to complete his normal tenure  
at Jammalamadugu. The second contention is that the

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impugned order would itself indicate that officials junior to the applicant were being accommodated at Jammalamadugu as a result of which the applicant, though senior, is being pushed out. It is further contended that as per the guidelines, the D.P.S. should have obtained the approval of the P.M.G. before issuing the transfer order which does not seem to have been done.

4. Shri V. Bhimanna, learned counsel for the Respondents has urged that this is a routine transfer order which should not be interfered with. In any case, the applicant has submitted a representation on 14-5-94, to the Postmaster-General, Kurnool and hence this OA should not be admitted as the applicant has not exhausted the usual remedy available to him.

5. The applicant has submitted a detailed representation to the competent authority, namely, the Postmaster-General, Kurnool. We deem it proper to allow the Postmaster-General, Kurnool to consider the representation of the applicant on merits and pass suitable speaking order thereon.

6. In view of the ~~ever~~<sup>above</sup> stated, this OA is disposed of at the admission stage itself with the direction to the Postmaster-General, Kurnool (Respondent 1) to ~~carefully~~<sup>1</sup> consider the representation of the applicant dated 14-5-94 and pass suitable orders thereon. In case the representation is to be rejected, Respondent 1 shall give detailed reasons in support of ~~the~~ his order. Pending final orders of

Respondent 1 on the representation of the applicant, we direct that status quo as on to-day be maintained so far as the applicant is concerned.

7. The OA is ordered accordingly.  
No order as to costs.

(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

(A. B. GORATHI)  
Member (Admn.)

Dated the 19th May, 1994  
Open court dictation.

NS

Deputy Registrar (Judl.)

Copy to:-

1. The Post Master General, A.P.Southern Region, Kurnool-005.
2. The Superintendent of Post Offices, Praddatur Division, Praddatur-361.
3. The Chief Postmaster General, A.P.Circle, Hyd-1.
4. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

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*4th copy  
page 3/3*

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COMPARED BY

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**APPROVED BY**

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN  
AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)  
AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY  
MEMBER (JUDL.)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 19/5/ - 1994

ORDER/JUDGMENT

~~E.A/R.A./C.A./No.~~

572144

TIA WO

188

Admitted and Interim Directions  
Issued

### Allowed

~~Disposed of with directions~~

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to cost

